

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 129**

**CP(IB)/22(CH)2024**

**IN THE MATTER OF:**

**Shiva Asphaltic Products Pvt. Ltd.                      ...Petitioner-Operational Creditor**

**Versus**

**SKS Nirman Vaanijay Pvt. Ltd.                      ... Respondent-Corporate Debtor**

**Under Section: 9 of IBC 2016**

**Order delivered on 08.07.2024**

**CORAM:**

**SHRI. UMESH KUMAR SHUKLA,  
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner                      : Mr. Depaish Tangoriya, Advocate**

**For the Respondent                      : Ms. Dawarika Sikka, proxy counsel for Mr.  
Saurav Khurana, Advocate**

**ORDER**

The objections have been removed and the reply has been filed vide diary No.3003/3 dated 05.04.2024. The same is taken on record. Learned counsel for the respondent is directed to supply the copy of the same to the opposite counsel. Similarly, rejoinder has been filed by the learned counsel for the petitioner vide diary No.3903/4 dated 24.01.2024. The same is also taken on record. Learned counsel for the petitioner is also directed to supply the copy of the same to the counsel opposite during the course of the day. Learned counsels for the parties are directed to file short-written

July 08, 2024  
Priyanka

submissions at least one week before the next date of hearing by exchanging copies with each other.

Let the matter be listed for arguments on 27.08.2024.

Sd/-

**(UMESH KUMAR SHUKLA)**  
**HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**